

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of November, 2018**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
14.11.2018 Wednesday At 3.00 P.M.		Public Hearing	1500 hrs	Public Hearing on Draft Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fifth Amendment) Regulations, 2018.
15.11.2018 Thursday At 10.30 A.M. Miscellaneous Petitions/Genera tion Tariff	1.	309/GT/2018	SJVNL	Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for revision of tariff of Nathpa Jhakri Hydro Electric Power Station (6x250 MW) for the period 01.04.2009 to 31.03.2014- Truing-up of tariff determined by the CERC order dated 20.06.2014 in Petition No.168/GT/2013
	2.	310/GT/2018	SJVNL	Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for revision of tariff of Nathpa Jhakri Hydro Electric Power Station (6x250 MW) for the period 1.4.2004 to 31.3.2009.
	3.	314/GT/2018	SJVNL	Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of generation tariff of Nathpa Jhakri Hydro Electric Power Station (6x250 MW) for the period 1.4.2014 to 31.3.2019
	4.	315/GT/2018	SJVNL	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999 for approval of Generation tariff of Rampur Hydro Power Station (412 MW) for the period from actual COD of first Unit 13.5.2014 to 31.3.2019.
	5.	326/MP/2018	RRWTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/event, namely, delay in obtaining forest clearance for implementing the Additional System Strengthening Scheme for Chhattisgarh IPPS - Part B, is a force majeure event under the TSA dated 19.5.2015 and further seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the TSA dated 19.5.2015( <i>On admission</i> )
	6.	36/RP/2018 alongwith I.A.No.88/2018	LAPL	Petition for review of Order dated 23.7.2018 in Petition No. 122/MP/2018 ( Interlocutory application for urgent hearing ) ( <i>On admission</i> )
	7.	299/MP/2018	BACL	Petition under Section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for clarification regarding construction modalities for BALCO-Dharamjaygarh 400 kV D/C (2nd D/C Line) for the purpose of connectivity to BALCO for 250 MW as a bulk consumer ( <i>On admission</i> )
	8.	289/MP/2018	MBPMPL	Petition invoking Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking payment of Capacity Charges and Transmission Charges as per the applicable provisions of the PPAs dated 18.01.2014 and 20.01.2014. ( <i>On admission</i> )
	9.	249/MP/2018	AP(M)L	Petition under Sections 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 07.08.2008 for approval of Carrying Cost in terms of the Order of the Commission dated 31.5.2018( <i>On admission</i> ) .
	10.	145/TT/2018 alongwith I.A.No.89/2018	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.3.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV ba ( Interlocutory application for amendment of petition ) .

11.	227/MP/2018	DBPL	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 19.12.2017 passed by the Commission in Petition No. 229/MP/2016
12.	205/MP/2018	HBCL	Petition under Section 79(1) (c) of the Electricity Act, 2003 read with the Indian Electricity Grid Code seeking direction for scheduling overload capacity
13.	265/MP/2018 alongwith I.A.Nos.79and 80/2018	GBHPL	Petition under section 79 (1) (f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited (PGCIL) whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crores upon the Petitioner towards Long Term Access (LTA) capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018. The same is in direct contravention of the final Order passed by this Commission in Petition No. 190/MP/2016 dated 31.5.2018( Interlocutory applications for amendments of the Petition and leave to claim certain reliefs in separate proceedings ).
14.	224/MP/2017	NETC	Petition under Sections 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the CERC (Terms and conditions of tariff) Regulations, 2014.
15.	121/MP/2018	MHPPL	Petition for down grading of inter-State trading licence from Category II to Category-III
16.	305/TD/2018	Amplus	Petition for up- gradation of inter-State trading licence from Category IV to Category-II
17.	269/MP/2018	APL	Petition under section 142 of the Electricity Act, 2003.
18.	262/MP/2018	WTGL	Petition under Section 17(3) and (4) of the Electricity Act, 2003 read with Article 14.2 of the Power Transmission Agreement dated 16.01.2009 and Article 17.2.2 of the Transmission Service Agreement dated 17.10.2017 as well as Articles 10.1.14 and 10.1.25 of the debenture trust deed dated 18.06.2018 (the ?Debenture Trust Deed? as amended from time to time) entered into between the WTGL and Catalyst Trusteeship Limited the Debenture Trustee.
19.	224/MP/2018	MBPMPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 seeking directions for applicability of the provisions of PPAs dated 18.1.2014 and 20.1.2014 for the purpose of calculation of penalties for maintaining the Availability below 80% for a Contract Year.
20.	92/MP/2018	SEPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1, obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner.
21.	288/MP/2018	JTCL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1 Assets in favour of Petitioner No. 2 its Lender and for any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the Project.
22.	16/RP/2018	MPL	Petition seeking review of the Order dated 26.12.2017 in Petition No. 152/GT/2015..

(T.D.Pant)  
Dy.Chief (Legal)  
14.11.2018